

OFFICE OF PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 10794 - 864 /Rules/Gaz/2022

Dated 15 SEP 2022

To,

- 1) The Officers of DHJS (dealing with criminal jurisdiction) (Central) Tis Hazari Courts, Delhi.
- 2) The CMM/ACMMs/MMs (Central) Tis Hazari Courts, Delhi.

Sub:- Compliance of Judgment/ order dated 28.07.2022 passed by Hon'ble Mr. Justice Talwant Singh in Bail Application No.3805/2021 Neetu Singh vs. the state of NCT of Delhi.

In continuation to order No.1632/70079-159/Rules/Gaz/2022 Dated 13.09.2022, I am directed by Ld. Principal District & Sessions Judge (Hqs) to request you to send the data in soft format (in excel form) of Proclaimed Offender / Proclaimed Offencer in the following format on weekly basis to the email ID pomsddc@gmail.com :-

S. No	CNR No.	FIR No/ Year	Police Station (PS)	PS District	PS State	U/s	Complainant	Accused	Father name	Address	Address (District)	Address (State)	ID PAN / DL/ Adhaar	Card No.	Identity No.	Date of Decision
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Regards

(Mukesh Kumar Gupta)
Addl. District Judge (Central)
For Principal District & Sessions Judge (HQs)
Delhi

No. 10865 - 886 /Rules/Gaz/2022

Dated 15 SEP 2022

Sub:- In compliance of order dated 28.07.2022 of Hon'ble High Court of Delhi, New Delhi in Bail Application No.3805/2021 Neetu Singh Vs.State of GNCT of Delhi.

Copy forwarded for information & necessary action to :-

- 1) The Principal District & Sessions Judges, All Court Complexes, Delhi/New Delhi/Rouse Avenue.
- 2) The AO(J)/AO(J)/Branch In-charge, Office of CMM (Central) with the directions to pursue the matter.
- 3) The Sr.AO(J)/AO(J), Record Room (Criminal & Sessions), Computer Branch, Facilitation Centre, Tis Hazari Courts, Delhi.
- 4) The P.S./Reader to the undersigned.
- 5) The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
- 6) The R&I Branch (Central) for uploading on LAYERS.

FOR Principal District & Sessions Judge (HQs)
Delhi

